

(a) whether the Committee constituted under the Chairmanship of Labour Minister of Maharashtra regarding enactment of a Central Legislation for Agricultural Labourers has since submitted its report to the Union Government;

(b) if so, the main recommendations of the Committee and the steps being taken by the Government in this regard;

(c) if not, the reasons therefor; and

(d) the time by which the report is likely to be submitted?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) to (d): The Committee of Labour Ministers of 13 States under the Chairmanship of Labour Minister of Maharashtra was appointed on 17.9.1992 consequent upon the decision taken by the 41st Labour Ministers' Conference held on 13.8.1992. The report of the Committee is awaited.

WRITTEN ANSWERS TO QUESTIONS

[English]

Development plans of Bihar

*162. SHRI CHANDRAJEET YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether the fiscal crisis in the State of Bihar is seriously hampering the developmental plans of the State;

(b) if so, the State's share of Central assistance released as against the outstanding dues; and

(c) the steps being taken by the Union Government to rescue the State from the financial crisis?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V.

CHANDRASHEKHARA MURTHY): (a) On the request of State Government, the outlay of Rs. 2202.73 crores, approved on 24.6.1992 for 1992-93 plan has been recently revised to Rs. 1100 crores.

(b) against the allocated normal central assistance of Rs. 770.26 crores, an amount of Rs. 650.93 crores has so far been released to Bihar. In addition, plan deficit grant of Rs. 267.98 crores has been released in full. An amount of Rs. 34 crores has been released so far against the assumed Central assistance of Rs. 135 crores for externally aided projects, based on the reimbursement claim filed by the State Government.

(c) Transfers of resources to States are made on the recommendations of the Finance Commission and the Planning Commission. The State's entitlements are released on monthly/quarterly basis or reimbursed on the claims filed by the State Governments. The State's are expected to mobilise their part of resources as agreed at the time of Annual Plan formulation so that implementation of the annual Plan is not hampered. The plan outlay for 1992-93 for Bihar was approved at Rs. 2202.73 crores, based on the State Government's own resources of Rs. 574.25 crores.

Capacity Utilisation in Ordnance Units

[English]

* 163. SHRI PRAFUL PATEL :
SHRI VILAS MUTTEMWAR:

Will the Minister of DEFENCE be pleased to state :

(a) Whether the ordnance units in the country in general and Maharashtra in particular are operating far below capacity :

(b) if so, the main reasons therefor;

(c) Whether the Government have worked out a comprehensive plan for modernisation, replacement / renewal of

plant and machinery and upgradation of technology in the ordnance units during 1992-97 ;

(d) if so, the details thereof ;and

(e) the amount allocated by the Ordnance Factory Board for this purpose, state-wise and Unit-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (e). The capacity in some ordnance factories, including some situated in Maharashtra, is not fully utilised. such under utilisation is due to :-

(a) fluctuation in demand for products;
(b) limitation of funds; and

(c) some excess capacities having been deliberately created to respond to surge requirements in emergencies.

Modernisation, replacement / renewal of plant and machinery and upgradation of technology in ordnance units is an ongoing process. The allocations in this regard are made on annual basis. However, details of expenditure proposed by Ordnance Factory Board for five years 1992 to 1997, state-wise and unit-wise are given in the enclosed statement.

STATEMENT

<i>Sl.No.</i>	<i>Name of the state and Factory</i>	<i>Amount proposed for for modernisation etc. during 1992-97 (Rs. in crore)</i>
(A) ANDHRA PRADESH		
1.	Ordnance Factory Project, Medak	37.44
(B) MADHYA PRADESH		
2.	Gun Carriage Factory, Jabalpur	26.67
3.	Grey Iron Foundry, Jabalpur	13.00
4.	Ordnance Factory Itarsi	10.46
5.	Ordnance Factory , Katni	23.14
6.	Ordnance Factory, Khamaria	75.66
7.	Vehicle Factory, Jabalpur	152.94
	Total:	301.67
(C) MAHARASHTRA		
8.	Ammunition Factory, Kirkee	269.08
9.	High Explosive Factory, Kirkee	5.10
10.	Machine Tool Prototype Factory, Ambarnath	25.86

<i>Sl.No.</i>	<i>Name of the state and Factory</i>	<i>Amount proposed for for modernisation etc. during 1992-97 (Rs. in crore)</i>
11.	Ordnance Factory, Ambajhari	17.50
12.	Ordnance Factory , Ambarnath	32.59
13.	Ordnance Factory, Bhandara	12.85
14.	Ordnance Factory, Bhusawal	2.00
15.	Ordnance Factory, Chanda	15.25
16.	Ordnance Factory, Dehu Road	2.50
17.	Ordnance Factory, Varangaon	170.12
	Total :	552.85
 (D) <i>ORISSA</i>		
18.	Ordnance Factory, Bolangir	259.14
 (E) <i>TAMILNADU</i>		
19.	Cordite Factory, Aruvankadu	5.00
20.	Engine Factory, Avadi	66.75
21.	Heavy Vehicle Factory, Avadi	91.52
22.	Ordnance Clothing Factory, Avadi	3.75
23.	Heavy Alloys Penetrator Project, Tiruchirappalli	—
24.	Ordnance Factory, Tiruchirappalli	30.32
	Total :	197.34
 (F) <i>UTTAR PRADESH</i>		
25.	Field Gun Factory, Kanpur	1.49
26.	Opto-Electronics Factory, Dehradun	2.57
27.	Ordnance Clothing Factory, Shahjahanpur	2.50
28.	Ordnance Equipment Factory, Kanpur	5.00

<i>Sl.No.</i>	<i>Name of the state and Factory</i>	<i>Amount proposed for for modernisation etc. during 1992-97 (Rs. in crore)</i>
29.	Ordnance Factory, Kanpur	20.88
30.	Ordnance Factory, Dehradun	20.00
31.	Ordnance Factory, Muradnagar	17.50
32.	Ordnance Equipment Factory, Hazaratpur	1.25
33.	Ordnance Parachute Factory, Kanpur	2.50
34.	Small Arms Factory, Kanpur	16.25
	Total :	89.94
(G) WEST BENGAL		
35.	Gun shell Factory, Cossipore	19.58
36.	Metal & Steel Factory , Ichapore	153.74
37.	Ordnance Factory, Dum Dum	2.50
38.	Rifle Factory, Ichapore	80.46
	Total :	256.28
CHANDIGARH (U.T.)		
39.	Ordnance Cable Factory, Chandigarh	15.00
GRAND TOTAL :		1709.66

[*Translation*]

**Nomination of Non-Official Members
on Boards of Directors of Nationalised
Banks**

*166. SHRI KHELAN RAM JANGDE:
Will the Minister of FINANCE be pleased to
state:

(a) Whether the policy of nominating
non-official members on the Boards of Di-
rectors of nationalised banks has been suc-

cessful;

(b) if not, the reasons therefor;

(c) the criteria and norms prescribed
for the nomination of non-official members
on the Boards of Directors;

(d) whether the policy in this regard
has been strictly followed;

(e) whether the Government propose to
restructure the Boards of Directors with a